NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 45

CA 121/2021 CA 152/2023
In
CP 265/2017

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **10.07.2024**

NAME OF THE PARTIES: FIBRA SHIPPING AGENCY & ORS V/s DREAMS THE MALL COMPANY LTD & ORS

SECTION 241-242 OF THE COMPANIES ACT, 2013

ORDER

1. Mr. J.S. Kini, Ld. Counsel for the Applicant present. Mr. Shadab Jan, Ld. Counsel for the Resolution Professional of HDIL present. Mr. Deepak Thakre, Administrator present in person. Ms. Disha Shah, Ld. Counsel for Respondent No.1 present.
2. Ld. Counsel for Resolution Professional of HDIL is present and undertakes to bring on record the facts relating to their share in the Dreams the Mall Company Ltd. and how it has been treated as the assets of the Corporate Debtor.
3. The Administrator is directed to dispose of the scrap, if lying therein, as prayed in prayer clause "a" in CA 152/2023.
4. List this matter for further consideration on **01.08.2024**.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/